

**Commercial Loan**

4993. SHRI NAND KUMAR SAI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to provide commercial loan facilities;

(b) if so, the sector for which the said facilities are likely to be provided; and

(c) by what time these facilities are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) Loan facilities are provided by commercial banks to various sectors of the economy taking into account the viability of the proposals. While extending loans and advances, banks have been advised by Reserve Bank of India (RBI) to meet targets fixed *inter alia* for export credit and priority sector credit.

**Displaced of Tehri Dam**

4994. DR. RAMESH CHAND TOMAR :  
SHRI DEVI BUX SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the work pertaining to rehabilitation and compensation of land to displaced persons of Tehri Dam has not been completed so far;

(b) if so, the number of persons who have not received compensation of their land so far;

(c) the reasons therefor; and

(d) the number and details of families who have not rehabilitated so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (d) Rehabilitation of the affected rural families is being done by the Tehri Hydro Development Corporation Limited (THDC) in two phases. In Phase-I the population affected by the construction of Cofferdam was to be rehabilitated while Phase-II would cover the remaining population affected by the construction of the Main Dam. Under Phase-I covering 2064 families, rehabilitation has been completed. Compensation paid and allotment given to all except for 30 persons who are yet to file their claims and 70 persons who have been given land allotment but their final award compensation is to be paid by the Revenue authorities of the State Government of Uttar Pradesh.

Rehabilitation of Rural population in Phase-II would cover 2845 fully affected families and 3998 partially affected families before the impoundment of reservoir. Of these, 446 fully affected families have been given compensation/allotment of land. Rehabilitation of remaining fully affected as well as partially affected families will continue *pari-passu* with the construction of the project.

Urban rehabilitation covering 5291 families within the cut-off-date of 6.6.1985 is in advanced stage of completion and the required residential plots, flats and shops have

been constructed and allotments are largely made. Necessary compensation to house owners of Tehri Town have been paid.

[English]

**Development of Towns**

4995. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the names of minimum level towns which are proposed for integrated development, State-wise;

(b) the total funds released under this scheme; and

(c) the time by which the scheme is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Under the Revised Scheme of Integrated Development of Small and Medium Towns (IDSMT), towns are categorised into five levels A, B, C, D and E. The minimum level, i.e. "A" applies to towns under various categories for inclusion under IDSMT vests with the State Governments. At this stage, it is not possible to indicate the names of minimum level towns proposed for inclusion under IDSMT pending finalisation of the IX plan and decision regarding continuation of this Scheme.

(b) From inception of the Scheme till 31.3.97, total Central Assistance amounting to Rs. 291.25 crores has been released to various State Governments./UT Administrations.

(c) IDSMT projects are implemented in states and funds released in instalments depending upon status of progress, availability of State Share, mobilisation of institutional finance, availability of budget, etc. Accordingly, no time limit for implementation of IDSMT projects is contemplated.

**Expansion of Branches**

4996. SHRI K.P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to expand branches of all commercial banks during Ninth plan;

(b) whether the places have been identified for the same and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) As per the existing Branch Licensing Policy of Reserve Bank of India (RBI), it is left to the judgement of individual banks to assess the need for opening additional bank branches within their service areas. The banks proposals for opening branches at rural centres are to be submitted to RBI through the concerned State Governments. As regards semi-urban centres, a specific quota is allotted to each bank depending on the size of the bank, for opening branches. The proposals for opening branches at semi-urban centres are considered by RBI on merits of each case. In respect of urban/metropolitan centres, identified localities are allotted to vari-

ous banks for opening branches. Such proposals are also considered by RBI on merits of each case.

RBI have also given freedom to Indian commercial banks which fulfil the following criteria for opening branches without prior approval of RBI on case to case basis :

- (1) Capital to Risk Assets Ratio (CRAR) at 8% or more.
- (2) NPA below 15% of total outstanding loans and advances.
- (3) Owned Funds above Rs. 100 crores.
- (4) Net profit for 3 consecutive years.

In such cases, the banks are advised to submit to RBI an Action Plan for one year for opening of all types of branches. Once the plan is approved by RBI, the banks can open branches.

#### Indian Assistance to China

4997. SHRI SATYA DEO SINGH :  
SHRI PANKAJ CHOWDHARY :  
DR. RAM KRISHNA KUSMARIA :

Will the Minister of FINANCE be pleased to state :

(a) whether China have sought Indian assistance for the development of their share market;

(b) whether any agreement has been reached between India and China in this regard and the time by which it is likely to be implemented; and

(c) the details of the terms and conditions of the agreements?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) According to the information furnished by securities and Exchange Board of India (SEBI), Chairman, SEBI and some officers of SEBI had met representatives of Shanghai Stock Exchange on 16.4.1997 in Beijing. During the meeting, the representatives of the Shanghai Stock Exchange evinced interest in the various reforms which have been introduced by SEBI, computerisation of Stock Exchanges in India and related developments with the objective of improving the systems in the Shanghai Stock Exchange. They were advised by SEBI to visit Stock Exchanges in India and to make an assessment as to how they could take advantage of the Indian experience of the development of the stock market. They have agreed to inform SEBI regarding the possibilities of such a visit.

(c) Does not arise in view of reply to parts (a) and (b) above.

[Translation]

#### Deportation of Indian Citizens

4998. SHRIMATI BHAVNABEN DEVRAJ BHAI  
CHIKHALIA :

SHRIMATI PURNIMA VERMA :

Will the PRIME MINISTER be pleased to state :

(a) the number of Indian citizens deported from foreign countries during the last three years, till date;

(b) the number of Indian citizens who were in distress in those countries and have been sent back to India; and

(c) the amount of financial help provided by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

#### Refineries

4999. SHRIMATI SARADA TADIPARTHI : Will the PRIME MINISTER be pleased to state :

(a) the refining capacity and actual performance of the Indian Oil Corporation during the last three years;

(c) the production target set by the IOC during 1997-98; and

(c) the measures proposed to be taken to monitor closely all the projects for full capacity utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) The refining capacity and actual performance of the IOC refineries during the last three years are as under:

(Figures in thousand tonnes)

Refinery	Installed capacity	Actual Crude Processing		
		1994-95	1995-96	1996-97
Guwahati	850.0	884.2	839.2	847.9
Barauni	3300.0	2219.9	2322.8	1895.3
Gujarat	9500.0	9888.3	10166.6	10352.3
Haldia	2750.0	3257.7	3416.2	3450.4
Mathura	7500.0	8377.2	8332.2	8113.4
Digboi	500.0	536.0	559.0	476.9
(IOC total)	24400.00	25163.3	25636.4	25136.2

(b) The crude throughput target set for the year 1997-98 is as under :

Refinery	Crude through put TMT	
	1	2
Guwahati		900
Barauni		1950
Gujarat		9800
Haldia		4100